सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Nov/202526/12 **DATED:** 02/12/2025

Please Note

I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Nov/202526/12 dated 02/12/2025 of Norms Committee - II for the year 2025-26 was held on 02/12/2025 under the Chairmanship of SHRI LOKESH H D,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

SI.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	YASHWANT SINGH,DEPUTY DGFT	DGFT(HQ)
2	SANDEEP KUMAR, FTDO	DGFT(HQ)

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Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002712AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GRAVITA INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003407AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. What is lead alloys?
II. Submit a composition of the export product.
III. Submit a certificate from the supplier on the lead content in the lead scrap (rains).
IV. Process flow chart and wastage at each stage of operation.

The case stands deferred.

Case No.	3 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED

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Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001970AM26
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Reason /justification for review of norms 2. A copy of the norms fixed by the
II. Norms Committee for this A.A., if any.

The case stands deferred.

Case No.	4 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Reason/ justification for review of norms.
II. A copy of norms fixed by The Norms Committee for this A.A., if any
III. Difference in export and import items and the manufacturing. Process involved.
IV. Information at SI. No. 11 of the Standard Deficiency Format, export product wise

Case No.	5 / NC/2/MEET/Nov/202526/12

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Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00003260AM26
RA File Number	05AA04074912 AM22
Licence No and Date	0511004571/07/09/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	PURE LEAD INGOT 99.97 PERCENT	500.00 MTS	LEAD SCRAP ISRI CODE RAINS	**WASTAGE @6%** ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: the company has to produce a certificate of analysis (COA) from the customs-authorized laboratory/supplier on the net content of lead in the imported item and consent to operate for manufacturing of lead ingots from lead battery plates (RAINS) from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021

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Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
II. Net weight of cables, conductor size wise.
III. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
IV. Material balancing viz. net content of each imported and indigenous input, conductor size wise.
V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	7 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Difference in export and import items and the manufacturing. process involved.
II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

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Case No.	8 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/48/2024-TSW dated 18.09.2025, as under:

I. Net weight of export items at **SI.No. 1 to 20** may be specified as under:

SI.No.	Net weight (Kgs.)	SI. No.	Net weight (Kgs.)	SI. No.	Net weight (Kgs.)
1	140	8	2464	15	1104
2	615	9	2208.9	16	78
3	132	10	1097.6	17	1438.5
4	1254	11	379.2	18	138
5	445	12	65.12	19	168
6	1625.4	13	4490	20	218
7	416	14	195		

II. Quantity of import items at **SI.No.1 to 20** may be allowed as **1.06 Kgs/Kg** content in the export items at **SI.No. 1 to 20** respectively, taking clue from **SION C-27.**

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RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM EXTRUSION AND PROFILES.	314574.07 KGS	ALUMINIUM EXTRUSION 6063 SCRAP TREAD (98.60% TO 99%)	**5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.**

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23

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Location: DGFT(HQ)

Licence No and Date	5011000529/25/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Difference in export and import items.
II. Weight of each Export Product.
III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	11 / NC/2/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001629AM26
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to reject the case as there is no representation by the firm.

The case stands **rejected.**

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Case No.	12 / NC/2/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001631AM26
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to reject the case as there is no representation by the firm.

The case stands **rejected.**

Case No.	13 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Reason and justification for review of norms.

The case stands deferred.

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Case No.	14 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
II. Net weight of cables, conductor size wise.
III. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
IV. Material balancing viz. net content of each imported and indigenous input, conductor size wise.
V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	15 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00000413AM26
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023

Norms Committee Decision:

Case deferred for the comments of TE.

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Case No.	16 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002807AM26
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
II. Net weight of cables, conductor size wise
III. Material balancing viz. net content of each imported and indigenous input, conductor size wise
IV. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	18 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved

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Party Name	RAMKRISHNA FORGINGS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006514AM23
RA File Number	02AX04000635 AM23
Licence No and Date	0211003899/22/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 14.11.2025, as under:

Export product: Transformer tanks

Import:

S. No.	Item Description	Dimensions	No. of pieces	Total Gross import Wt. (Kg)
1.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	3000 X 1500 X 3	10	**1080**
2.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	6000 X 1500 X 4	50	**14400**
3.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	3000 X 1500 X 5	56	**10080**
4.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	3000 X 1500 X 6	5	**1080**
5.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	4000 X 2000 X 8	12	**6144**
6.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN	4000 X 2000 X 10	2	**1280**

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	EN 10051			
7.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	5000 X 2000 X 12	2	**1920**
8.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	5000 X 2000 X 12	1	**960**
9.	PLATE S355NL DIN EN 100253 DIN EN 10029 DIN EN 10051	5000 X 2000 X 25	3	**6000**
		Total	141 pcs	**42944 Kg**

Total Net Wt. of Export product: **27360 Kg**.

Total gross wt. of import items: **42944 Kg.**

% wastage on net content to be allowed after 1/3rd recovery = **37.97%**

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001369AM26
RA File Number	07AX04001864 AM23
Licence No and Date	0711006746/15/03/2023
Norms Committee Decision: Case deferred for the comments of TE	

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Case No.	20 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00006474AM25
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	21 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00006481AM25
RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	22 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00004297AM26
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision:	

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands deferred.

Case No.	23 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 24.10.2025, as under:

I. Description of the import item at **SI.No. 3** may be corrected as SHG Zinc Ingots (Zn 99.995%)".
II. Description of the import item at **SI.No. 4** may be corrected as Copper Scrap Covered by ISRI Code "and its quantity may be allowed as applied for i.e. **36,616.945 Kgs.**
III. Quantity of import item at **SI.No. 5 [Nickel Cathodes (Ni 99.95%)]** may be allowed as applied for i.e. **17231.430 Kgs.** as
IV. Import item at **SI.No. 6** [Copper, Nickel, Zinc Base Alloy Coils (Cu63Ni2Zn35)] may not be omitted, being a value added product.
V. Quantity of import items at **SI.No.1 to 3** shall remain the same as ratified in **NC-2 meeting NC/2/Meet/Feb/202324/25** dated **03.05.2024.**

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000318AM24

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Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

RA File Number	10AX04000030 AM24
Licence No and Date	1011001734/20/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM EXTRUSION PROFILES	200810.45 KGS	ALUMINIUM EXTRUSION 6063 SCRAP TREAD (98.60% TO 99%)	**5% ON THE NET CONTENT OF THE ALUMINIUM IN THE EXPORT PRODUCT**

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001338AM26
RA File Number	07AX04000180 AM24
Licence No and Date	0711007556/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 28.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

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Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001370AM26
RA File Number	07AX04000182 AM24
Licence No and Date	0711007557/12/05/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001371AM26
RA File Number	07AX04000183 AM24
Licence No and Date	0711007558/12/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

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Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

of (Tec-3) dated 29.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001633AM26
RA File Number	07AX04000158 AM24
Licence No and Date	0711007552/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to reject the case as there is no representation by the firm.

The case stands **rejected.**

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Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

Case No.	29 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
II. Net weight of cables, conductor size wise.
III. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
IV. Material balancing viz. net content of each imported and indigenous input, conductor size wise.
V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	30 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be

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Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

furnished.

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	31 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001334AM26
RA File Number	07AX04000542 AM24
Licence No and Date	0711008515/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 29.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001339AM26
RA File Number	07AX04000536 AM24
Licence No and Date	0711008499/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 29.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

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Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

Case No.	33 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001340AM26
RA File Number	07AX04000535 AM24
Licence No and Date	0711008502/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 29.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001341AM26
RA File Number	07AX04000531 AM24
Licence No and Date	0711008504/10/07/2023

Norms Committee Decision:

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 29.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001342AM26
RA File Number	07AX04000537 AM24
Licence No and Date	0711008510/10/07/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	36 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00001343AM26
RA File Number	07AX04000538 AM24
Licence No and Date	0711008511/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 30.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001345AM26
RA File Number	07AX04000541 AM24
Licence No and Date	0711008514/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 30.11.2025, as under:

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001363AM26
RA File Number	07AX04000534 AM24
Licence No and Date	0711008501/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 30.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

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Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001364AM26
RA File Number	07AX04000532 AM24
Licence No and Date	0711008503/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 30.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

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Location: DGFT(HQ)

Case No.	40 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001365AM26
RA File Number	07AX04000543 AM24
Licence No and Date	0711008516/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 30.11.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001366AM26

Signature Not Verified

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

RA File Number	07AX04000533 AM24
Licence No and Date	0711008509/10/07/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001368AM26
RA File Number	07AX04000525 AM24
Licence No and Date	0711008500/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.12.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case No.	43 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001372AM26
RA File Number	07AX04000529 AM24
Licence No and Date	0711008495/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.12.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001373AM26
RA File Number	07AX04000519 AM24
Licence No and Date	0711008496/10/07/2023

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.12.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001374AM26
RA File Number	07AX04000521 AM24
Licence No and Date	0711008498/10/07/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	46 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

and Date	
HQ File Number	HQRNORM REVIW00001375AM26
RA File Number	07AX04000530 AM24
Licence No and Date	0711008505/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.12.2025, as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00006478AM25
RA File Number	07AX04000528 AM24
Licence No and Date	0711008506/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.12.2025, as under:

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Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic.

Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 08.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	MACHINED PARTS OF LOW ALLOY STEEL BARS OF VARIOUS GRADES (AS PER LIST ATTACHED AT **ANNEXURE- "A"** FOR	2806.72 KGS	LOW ALLOY STEEL BARS QTY: 8394.40	6531.84 KGS INCLUSIVE OF WAS 132.72% WASTAGE ON THE NET WEIGHT OF THE EXPORT

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	OIL & GAS INDUSTRIES. QTY IN NUMBERS: 280 NOS		KGS	PRODUCTS.

ANNEXURE-"A"

SL NO	ITEM OF EXPORT
1	MAIN BOSS F- PIVOT SHEAVE BRACKET - A - CURRENT – MANUFACTURING).
2	X-OVER SUB 6.63 ID 9.00-4 ACME SEACO TYPE PIN - B - CURRENT – MANUFACTURING)
3	DOUBLE BOX, 9.00 -4 ACME SEACO BOX X BOX, REMOVABLE SAVER SUB, 10K, H2S).
4	LOW ALLOY STEEL BAR 600-1150-070 (X-OVER SUB, 11.50 OTIS TYPE FEMALE X 9.00 SEACO TYPE BOX, 6.63 ID, C-W SIDE PORT).
5	LOW ALLOY STEEL BAR 600-1150-154 (INSITU TOP SUB W- 11.50 -4 OTIS BOX X 11.50-4 HUNTING INSITU PIN – B).
6	LOW ALLOY STEEL BAR 601-0400-518-11 (EQUALISING BLOCK, MID BLANKING PLATE, GREASE INJECTION, 10K, H2S).
7	EQUALISING BLOCK, BLANKING PLATE, COMPACT WLV, 10K, H2S
8	EQUALISING BLOCK, QUAD WLV ISOLATOR C-W 0.50 NPT GAUGE PORT, 10K, H2S –
9	PISTON NUT TEE, EZI-CLOSE FOR 5.12 CONVENTIONAL WLV
10	EQUALISING BLOCK, LOWER, TRIPLE COMPACT WLV – B
11	PISTON NUT TEE TO SUIT EZICLOSE ACTUATOR FOR 7.38 WLV, 10K
12	MAIN BOSS F- 20 PIVOT SHEAVE BRACKET – D
13	HOUSING, WELL CHAMBER, 7.38 EZICLOSE
14	BUFFER SPRING RETAINER - A
15	BUFFER F- GREASEHEAD QU – A

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16	BUFFER SPRING HOUSING - A
17	X-OVER 9 MALE X 6 5-16 BOWEN FEMALE
18	BANJO SWIVEL (COMPACT WLV) 0.5 NPT FEMALE – D
19	PISTOD ROD SEAL CARTRIDGE FOR 5.12 WLV - E
20	RAM GUIDE F- SUPPORTED STYLE, 10K, 5.12 WLV, SLICKLINE - A -
21	RAM GUIDE F- SUPPORTED STYLE, 10K, 5.12 WLV, 5-16 WL - A
22	SEAL CARTRIDGE F- EZI-CLOSE HYDRAULIC ACTUATOR -F 5.12 CONVENTIONAL WLV, 10K, H2S - H
23	AXLE F- PIVOT SHEAVE BRACKET - A -
24	SEPARATOR SHUTTLE - E
25	SPACER PLATE
26	SPACER PLATE
27	SPLIT COLLAR FLANGE - A -
28	COLLAR HUB, 5.75 -4 OTIS, 10K, H2S - C -
29	COLLAR HUB, 6.312 -4 ACME BOWEN, 10K, H2S - B -
30	COLLAR FLANGE, 6.312 -4 BOWEN, 10K, UNI - A -
31	TOP SUB FOR 15K EZILOAD STUFFING BOX - G -
32	TOP SUB (TURNING DETAILS) F-2.75 I.D. TOOL CATCHER - A -
33	LOWER HOUSING FOR 2.75 I.D. TOOL CATCHER, 6.312-4 BOWEN PIN - C -
34	TOP SUB - B -
35	X-OVER 6.321-4 BOWEN BOX 13.00-4 BOWEN PIN 10K - A -
36	X-OVER SUB, 7.258 -4 SEACO BOX X 9.00 -4 OTIS FEMALE, 10K, H2S - E -

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37	VALVE PART
38	BANJO SWIVEL (COMPACT WLV) 0.5 NPT FEMALE - D
39	-AXLE F- PIVOT SHEAVE BRACKET - A - D
40	DOUBLE BOX, 9.00 -4 ACME SEACO BOX X BOX, REMOVABLE SAVER SUB, 10K, H2S
41	EQUALISING BLOCK, BLANKING PLATE, COMPACT WLV, 10K, H2S
42	PISTOD ROD SEAL CARTRIDGE FOR 5.12 WLV - E
43	SEPARATOR SHUTTLE - E
44	SPACER PLATE
45	COLLAR FLANGE, 6.312 -4 BOWEN, 10K, UNI - A -
46	X-OVER SUB, 7.258 -4 SEACO BOX X 9.00 -4 OTIS FEMALE, 10K, H2S - E -
47	SPACER PLATE
48	SEAL CARTRIDGE F- EZI-CLOSE HYDRAULIC ACTUATOR -F 5.12 CONVENTIONAL WLV, 10K, H2S - H

Note: The grade of the imported low alloy steel bar should be matched with the grade of the export products.

RA concerned may take suitable consequential action accordingly.

Case No.	49 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002622AM26
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023

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Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (AVG AI CONTENT 95%) (AVG SILICON CONTENT 5%)	800000.00 KGS	ALUMINIUM ASSORTED WIRE RODS. (AVG CONTENT 98%)	**WASTAGE @1.5%** ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			SILICON METAL	**WASTAGE @2%** ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

NOTE:

I. THE IMPORTED ALUMINUM WIRE RODS SHALL BE IN THE FORM OF IRREGULAR, SHREDDED FRAGMENTS OR SPLINTERS.

II. THE DIAMETER OF INDIVIDUAL FRAGMENTS SHALL NOT EXCEED 6 MM.

III. THE IMPORTED WIRE ROD SCRAP WILL BE USED FOR MELTING WITH ACTUAL USER CONDITION.

IV. THE MATERIAL SHALL NOT BE IN THE FORM OF CONTINUOUS, SOLID RODS BUT AS FRAGMENTED, SHRIVELED PIECES SUITABLE FOR RECYCLING OR FURTHER MANUFACTURING PROCESSES FOR EXPORT PRODUCT.

V. THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF ALUMINIUM IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB FOR PROCESSING OF ALUMINIUM ASSORTED WIRE RODS SCRAP FOR MANUFACTURING OF ALUMINIUM ALLOY INGOTS, TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.

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Case No.	50 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002621AM26
RA File Number	04AX04000658 AM24
Licence No and Date	0411006383/10/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)	800000.00 KGS	ALUMINIUM ASSORTED WIRE RODS. (AVG CONTENT 98%)	**WASTAGE @1.5%** ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			SILICON METAL	**WASTAGE @2%** ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

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NOTE:

I. The imported aluminum wire rods shall be in the form of irregular, shredded fragments or splinters.
II. The diameter of individual fragments shall not exceed 6 mm.
III. The imported wire rod scrap will be used for melting with actual user condition.
IV. The material shall not be in the form of continuous, solid rods but as fragmented, shriveled pieces suitable for recycling or further manufacturing processes for export product.
V. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium assorted wire rods scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Quantity of export items in Nos. also in addition to their weights.
II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
III. Weight of each Export Product.
IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
V. Starting from the specification of the export product, basic calculation as to how of raw material

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proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	53 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00000998AM26
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands deferred.

Case No.	54 / NC/2/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00005734AM25
RA File Number	02AX04000617 AM24
Licence No and Date	0211005813/23/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to reject the review application.

The case stands **rejected.**

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Case No.	55 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002624AM26
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)	1000000.00 KGS	ALUMINIUM ASSORTED WIRE RODS. (AVG CONTENT 98%)	**WASTAGE @1.5%** ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			Silicon Metal	**WASTAGE @2%** ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

NOTE:

I. The imported aluminum wire rods shall be in the form of irregular, shredded fragments or splinters.
II. the diameter of individual fragments shall not exceed 6 mm.
III. The imported wire rod scrap will be used for melting with actual user condition.
IV. The material shall not be in the form of continuous, solid rods but as fragmented, shriveled pieces suitable for recycling or further manufacturing processes for export product.
V. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium assorted wire rods scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

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RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/2/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00006374AM25
RA File Number	02AX04000630 AM24
Licence No and Date	0211005829/25/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the review application. The case stands **rejected.**	

Case No.	57 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00008527AM24
RA File Number	03AX04005086 AM24
Licence No and Date	0311031125/13/02/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	58 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

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and Date	
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	59 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00001049AM26
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Modification required in the norms ratified by the Norms Committee and reason / justification therefore.

The case stands deferred.

Case No.	60 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024

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Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. A copy of Advance authorization with list of export and import items. (As there is no list of export and import items in the application).
II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
III. Weight of each Export Product.
IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	61 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000638AM25
RA File Number	34AX04001003 AM24
Licence No and Date	3411004907/09/05/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

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Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. A copy of Advance authorization with list of export and import items. (As there is no list of export and import items in the application).
II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
III. Weight of each Export Product.
IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	63 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024

Norms Committee Decision:

Case deferred for the comments of TE

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

Case No.	64 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	65 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002213AM25
RA File Number	03AX04002122 AM25
Licence No and Date	0311035941/30/07/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	66 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. List of export items) with conductor and insulting material details, and voltage rating of cables
II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
III. Net weight per KM of each Cable
IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	67 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002671AM25
RA File Number	03AX04002543 AM25
Licence No and Date	0311036603/23/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 22.10.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

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Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	69 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

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Case No.	71 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002736AM26
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 24.11.2025, as under:

Export products: Shared Rail Assembly, Module Mounting Rail Assembly

Import items: Prime Hot Dipped Galvanized Steel Sheets in Coils

S. No.	Export Product		Import item	% Wastage on net content basis to be allowed after 1/3rd recovery
	Description	Net wt. per piece (Kg)	Description	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

1.	Shared Rail Assembly 1.3MM	0.74	PRIME HOT DIPPED GALVANIZED STEEL SHEET IN COILS 1.3MM	**34.23%**
2.	Module Mounting Rail Assy 1.5MM	0.85	PRIME HOT DIPPED GALVANIZED STEEL SHEET IN COILS 1.5MM	**34.51%**
3.	Module Mounting Rail Assy 1.8MM	0.99	PRIME HOT DIPPED GALVANIZED STEEL SHEET IN COILS 1.8MM	**37.71%**
4.	Module Mounting Rail Assy 2.0MM	1.12	PRIME HOT DIPPED GALVANIZED STEEL SHEET IN COILS 2.0MM	**35.71%**

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision: Case deferred for the comments of TE	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

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Case No.	74 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	75 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
II. Weight of each Export Product.
III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case No.	76 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. A copy of Advance Authorisation with list of export and import items.

The case stands deferred.

Case No.	77 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
II. Weight of each Export Product.

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Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	78 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004058AM25
RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. As per process flow chart, the export product is (i) bronze ingots produced by using brass scrap and copper scrap and (ii) bronze alloy ingots by using brass scrap, zinc scrap/ingots and tin scrap/ingots. Submit the bifurcation of the quantity of export of these two export products.

II. As per appendix 4e attached with the dl, the indigenous input is tin/high tin alloy. How will you be able to get zinc and copper from tin alloy? How to remove tin during melting?

III. Submit a composition of bronge alloy to be exported, and also a composition of tin/ high tin alloy.

IV. Submit material balancing sheet based on the imported and indigenous inputs, which could justify your statement.

The case stands deferred.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

Case No.	79 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004307AM25
RA File Number	05AX04002024 AM25
Licence No and Date	0511029136/22/11/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	80 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004320AM25
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	81 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision:	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case deferred for the comments of TE

Case No.	82 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00004968AM25
RA File Number	03AX04004686 AM25
Licence No and Date	0311039823/23/12/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	83 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00003473AM26
RA File Number	03AX04005149 AM25
Licence No and Date	0311040371/13/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 24.11.2025, as under:

Export products: Shared Rail Assembly, Module Mounting Rail Assembly

Import items: Prime Hot Dipped Galvanized Steel Sheets in Coils

S. No.	Export Product	Import item	% Wastage on net

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

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1.	**Description**	**Net wt. per piece (Kg)**	**Description**	**content basis to be allowed after 1/3rd recovery**
2.	Shared Rail Assembly 1.3MM	0.74	PRIME HOT DIPPED GALVANIZED STEEL SHEET IN COILS 1.3MM	**34.23%**
	Module Mounting Rail Assy 1.8MM	0.99	PRIME HOT DIPPED GALVANIZED STEEL SHEET IN COILS 1.8MM	**37.71%**

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	AIA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00005643AM25
RA File Number	08AX04001750 AM25
Licence No and Date	0811013803/14/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/11/2025-TSW dated 28.10.2025, as under:

I. Quantity of import item at **SI. No. 1** may be allowed as **1.02 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

Case No.	85 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	86 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00003150AM26
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	87 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SRI TOOLS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00005942AM25
RA File Number	30AX04000631 AM25
Licence No and Date	3011006442/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
II. Weight of each Export Product.
III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	88 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006002AM25
RA File Number	08AX04001841 AM25
Licence No and Date	0811014012/04/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Difference between the export and import items as both are "Seamless Stainless Steel Tubes/Pipes"
II. Size i.e. Outside Diameter (OD) and Wall thickness (WT) of export and import items.

The case stands deferred.

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Case No.	89 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006187AM25
RA File Number	03AX04005814 AM25
Licence No and Date	0311041303/12/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/6/2023-TSW dated 17.11.2025, as under:

I. Import item at **SI No.1** shall be of relevant grade as contained / utilized in the export item at **SI.No.1** and its quantity may be allowed as **137.787 MT as 1.02 Kgs/Kg** content in the export item at **SI.No.1.**
II. Import item at **SI No.2** shall be of relevant grade as contained / utilized in the export item at **SI.No.2** and its quantity may be allowed **as 275.57 MT as 1.02 Kgs/Kg** content in the export item at **SI.No.2.**
III. Import item at **SI No.3** shall be of relevant grade as contained / utilized in the export item at **SI.No.3** and its quantity may be allowed as **137.787 MT as 1.02 Kgs/Kg** content in the export item at **SI.No.3.**

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002500AM26
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the firm for personal hearing in the upcoming meeting.

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

The case stands deferred.

Case No.	91 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	VARRSANA ISPAT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002934AM26
RA File Number	05AX04003822 AM25
Licence No and Date	0511030971/18/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 15.07.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	MILD STEEL BILLETS, (NET CONTENT OF IMPORT ITEM "HOT BRIQUETTED IRON (HBI)": 3,360.00 M.T.)	4000.00 MTS	HOT BRIQUETTED IRON (HBI), HBI Containing 86% total iron (Fe)	**3864.00 KGS HBI INCLUSIVE OF 15% WASTAGE ON NET HBI REQUIREMENT IN THE EXPORT PRODUCT.**
2	MILD STEEL BLOOMS, (NET CONTENT OF IMPORT ITEM "HOT BRIQUETTED IRON (HBI)": 3,360.00 M.T.)	4000.00 MTS	HOT BRIQUETTED IRON (HBI), HBI Containing 86% total iron (Fe)	**3864.00 KGS HBI INCLUSIVE OF 15% WASTAGE ON THE NET HBI REQUIREMENT IN THE EXPORT PRODUCT.**
3	MILD STEEL TMT BAR, (NET CONTENT OF IMPORT ITEM "HOT BRIQUETTED IRON (HBI)": 1680.00 M.T.)	2000.00 MTS	HOT BRIQUETTED IRON (HBI), HBI Containing 86% total iron (Fe)	**1932.00 KGS HBI INCLUSIVE OF 15% WASTAGE ON THE NET HBI REQUIREMENT IN THE EXPORT PRODUCT.**

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	93 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002766AM26
RA File Number	05AX04004088 AM25
Licence No and Date	0511031113/28/02/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006506AM25
RA File Number	04AX04001148 AM25

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Licence No and Date	0411009190/03/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	95 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	96 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006768AM25
RA File Number	52AX04000415 AM25
Licence No and Date	5211012526/20/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	97 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

HQ File Number	HQRNORM APPLY 00006920AM25
RA File Number	04AX04001276 AM25
Licence No and Date	0411009383/27/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	98 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00002767AM26
RA File Number	05AX04004409 AM25
Licence No and Date	0511031643/28/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	99 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GALA PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00006955AM25
RA File Number	03AX04006686 AM25
Licence No and Date	0311042677/29/03/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Party Name	TECHNO KITCHENWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000114AM26
RA File Number	03AX04006655 AM25
Licence No and Date	0311042893/07/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/102/2025-TSW dated 19.11.2025, as under:

I. Import item at **SI No.1** shall be of relevant grade and thickness as contained/ utilized in the export item and its quantity may be allowed as **1.10 Kgs. /Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000117AM26
RA File Number	05AX04004467 AM25
Licence No and Date	0511031833/07/04/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	102 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000138AM26
RA File Number	05AX04004431 AM25

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Licence No and Date	0511031852/08/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	103 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000184AM26
RA File Number	05AX04004498 AM25
Licence No and Date	0511031880/09/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000343AM26
RA File Number	02AX04000028 AM26
Licence No and Date	0211008555/21/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

HQ File Number	HQRNORM APPLY 00000472AM26
RA File Number	03AX04000325 AM26
Licence No and Date	0311043301/25/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	106 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000480AM26
RA File Number	03AX04000299 AM26
Licence No and Date	0311043305/25/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	107 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000495AM26
RA File Number	06AX04000039 AM26
Licence No and Date	0611003565/28/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/44/2023-TSW dated 28.10.2025, as under:

I. Quantity of import item at **SI No. 1** (Aluminium sheet) may be allowed as **1.02 Kgs. /Kg.** content in the export item.
II. Import item at **SI No. 2** (Printing Inks) may be allowed up to **2% of FOB value of exports.**

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000692AM26
RA File Number	07AX04000199 AM26
Licence No and Date	0711014388/08/05/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	109 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000845AM26
RA File Number	03AX04000695 AM26
Licence No and Date	0311043892/16/05/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00000866AM26

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

RA File Number	05AX04000474 AM26
Licence No and Date	0511032646/16/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/73/2025-TSW dated 04.11.2025, as under:

I. Quantity of import item (Continuous cast Copper Rod 8 mm dia.) may be allowed as applied for i.e. **36,000 Kgs. as 1.0028 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001202AM26
RA File Number	56AX04000112 AM26
Licence No and Date	5611003925/30/05/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	112 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	CAUVERY STEELS PRIVATE LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM REVIW00003202AM26
RA File Number	05AX04000814 AM26
Licence No and Date	0511033064/02/06/2025

Norms Committee Decision:

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case deferred for the comments of TE

Case No.	113 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001240AM26
RA File Number	05AX04000669 AM26
Licence No and Date	0511033080/03/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 24.10.2025, as under:

I. Quantity of import item at **SI. No. 1** (Copper Scrap covered by ISRI Code) may be allowed as applied for i.e. **18711.1035 Kgs.** being less than the net content in the export item.
II. Import item at **SI. No. 2** [Copper, Nickel, and Zinc Base Alloy Coils] may be omitted being a value added product.
III. Quantity of import item at **SI. No. 3** [SHG Zinc Ingots (Zn 99.995%)] may be allowed as applied for i.e. **7038.125 Kgs.** being less than the net content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001329AM26
RA File Number	03AX04001165 AM26
Licence No and Date	0311044539/06/06/2025

Norms Committee Decision:

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. A copy of application showing the list of export and import items
II. A copy of Advance Authorisation.

The case stands deferred.

Case No.	115 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	MAXIMUM S.S PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001450AM26
RA File Number	05AX04000946 AM26
Licence No and Date	0511033269/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/68/2025-TSW dated 30.10.2025, as under:

I. Import item at **SI.No.1** shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as **275,530 Kgs as 1.18 Kgs./Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	116 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001452AM26
RA File Number	03AX04001135 AM26

Signature Not Verified
Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)
This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Licence No and Date	0311044682/11/06/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	117 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001453AM26
RA File Number	03AX04001128 AM26
Licence No and Date	0311044683/11/06/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001558AM26
RA File Number	07AX04000469 AM26
Licence No and Date	0711014776/18/06/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	119 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

HQ File Number	HQRNORM APPLY 00001559AM26
RA File Number	07AX04000468 AM26
Licence No and Date	0711014777/18/06/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	120 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001720AM26
RA File Number	02AX04000232 AM26
Licence No and Date	0211008969/26/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
II. Weight of each Export Product.
III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	121 / NC/2/MEET/Nov/202526/12

Signature Not Verified

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001768AM26
RA File Number	02AX04000226 AM26
Licence No and Date	0211008972/30/06/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	122 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001902AM26
RA File Number	03AX04001674 AM26
Licence No and Date	0311045421/07/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	123 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001931AM26
RA File Number	05AX04001171 AM26
Licence No and Date	0511033740/08/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

Signature Not Verified

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

I. Submit coloured photograph of the export item.
II. Process flow chart of the export item in detail and wastage at each stage of operation.
III. What is the weight of the coil, thickness, and width?
IV. How many circles are cut in one meter length of the imported width coil?
V. Will the exported product be in the form of strips or circles? If exporting both products, submit the width of the strip. How many strips of coils are produced in one imported coil?
VI. Submit the quantity of each export product separately.

The case stands deferred.

Case No.	124 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00001994AM26
RA File Number	03AX04001760 AM26
Licence No and Date	0311045552/10/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	125 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002002AM26
RA File Number	31AX04000160 AM26
Licence No and Date	3111005065/10/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Signature Not Verified

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

Case No.	126 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002051AM26
RA File Number	04AX04000361 AM26
Licence No and Date	0411009965/14/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	127 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002163AM26
RA File Number	03AX04001939 AM26
Licence No and Date	0311045740/18/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	128 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002204AM26
RA File Number	04AX04000394 AM26
Licence No and Date	0411010013/21/07/2025
Norms Committee Decision:	

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case deferred for the comments of TE

Case No.	129 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002241AM26
RA File Number	31AX04000178 AM26
Licence No and Date	3111005097/22/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	130 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002284AM26
RA File Number	04AX04000404 AM26
Licence No and Date	0411010040/24/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 17.11.2025, as under: I. Import item at **SI No.1** shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as **261.03 MT as 1.155 Kgs/Kg** content in the export item. RA concerned may take suitable consequential action accordingly.	

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case No.	131 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002285AM26
RA File Number	04AX04000405 AM26
Licence No and Date	0411010042/24/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 17.11.2025, as under:

I. Import items at **SI No.1 & 2** shall be of relevant grade as contained / utilized in the export item and their quantities put together may be allowed as **862.78 MT as 1.155 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	METACOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002335AM26
RA File Number	05AX04001419 AM26
Licence No and Date	0511034134/28/07/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	133 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

Party Name	EDDY ELECTRICALS AND TRANSFORMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002364AM26
RA File Number	10AX04000165 AM26
Licence No and Date	1011003339/29/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	134 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002397AM26
RA File Number	07AX04000761 AM26
Licence No and Date	0711015216/30/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	135 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	S. S. FABRICATORS & MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002422AM26
RA File Number	50AX04000049 AM26
Licence No and Date	5011002094/31/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

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Case No.	136 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002477AM26
RA File Number	02AX04000296 AM26
Licence No and Date	0211009231/04/08/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	137 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002528AM26
RA File Number	04AX04000464 AM26
Licence No and Date	0411010136/06/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the commitee report and comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (AVG AI CONTENT 98%) (AVG SI CONTENT 2%)	2000000.00 KGS	ALUMINIUM SCRAP AS PER ISRI CODE ZORBA,TWITCH, TAINT/TABOR, TELIC, TALLY, TENSE, TROMA, TREAD, TALK, TERSE	**8%** ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			SILICON METAL	**2%** ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

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Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

Note: The Company must obtain consent to operate from MOEF&CC/CPCB/SPCB to manufacture aluminium alloy ingots, as per the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002529AM26
RA File Number	04AX04000461 AM26
Licence No and Date	0411010137/06/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Submit buyer certificate on imported copper cathode.
II. A copy of the bill of landing.
III. Copy of the shipping bill which could indicate the percentage of copper in the export of refined billets.
IV. How a copper cathode of 97% copper content can produce refined copper billets of 95% copper content? Justify the statement.

The case stands deferred.

Case No.	139 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NASCENT PIPE & TUBES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002531AM26
RA File Number	03AX04002248 AM26

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Licence No and Date	0311046326/06/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	140 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NASCENT PIPE & TUBES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002532AM26
RA File Number	03AX04002281 AM26
Licence No and Date	0311046327/06/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	141 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002533AM26
RA File Number	07AX04000846 AM26
Licence No and Date	0711015277/06/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Submit coloured photograph of each export product, which should indicate the position of the imported items.
II. Submit process flow chart, which could indicate the number of operations on the aluminium circle and wastage at each operation.
III. Submit process flow chart, which could indicate the number of operations on stainless steel coil and wastage at each operation.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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IV. Submit process flow chart, which could indicate the number of operations on clear float glass and wastage at each operation.
V. Submit initial sizes & weight of the imported items and after completing all required operations, what is the final size of each imported item and net weight thereof?
VI. What are the requirements of indigenous items, if required in the export order?

The case stands deferred.

Case No.	142 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002539AM26
RA File Number	05AX04001595 AM26
Licence No and Date	0511034324/06/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	143 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002543AM26
RA File Number	05AX04001622 AM26
Licence No and Date	0511034330/06/08/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF	QUANTITY AND

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			IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	1250.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: the company has to produce a certificate of analysis (COA) from the customs-authorized laboratory/supplier on the net content of lead in the imported item and consent to operate for manufacturing of lead ingots from lead battery plates (RAINS) from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002549AM26
RA File Number	50AX04000048 AM26
Licence No and Date	5011002106/07/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	145 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002556AM26

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RA File Number	02AX04000301 AM26
Licence No and Date	0211009268/07/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	146 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002574AM26
RA File Number	05AX04001634 AM26
Licence No and Date	0511034373/08/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 01.12.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	147 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002581AM26
RA File Number	05AX04001644 AM26
Licence No and Date	0511034378/08/08/2025
Norms Committee Decision:	

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case deferred for the comments of TE

Case No.	148 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GLASS WALL SYSTEMS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002586AM26
RA File Number	03AX04002252 AM26
Licence No and Date	0311046382/08/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	149 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	COLDMATIC INDIA
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002587AM26
RA File Number	30AX04000333 AM26
Licence No and Date	3011007497/08/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	150 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	VSP ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002592AM26
RA File Number	33AX04000065 AM26

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Licence No and Date	3311002931/08/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	151 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002594AM26
RA File Number	02AX04000369 AM26
Licence No and Date	0211009282/08/08/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	4116.54.00 MTS	BATTERY SCRAP ISRI CODE RAINS	**Wastage @6%** on the net content of lead in the export item.

NOTE:

I. Pure lead should be in the form of Lead Ingots.
II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

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This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Reason: yashwantsingh75@gov.in
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Case No.	152 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002601AM26
RA File Number	03AX04002308 AM26
Licence No and Date	0311046406/11/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 01.12.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

Case No.	153 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002612AM26
RA File Number	05AX04001664 AM26
Licence No and Date	0511034416/11/08/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	154 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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HQ File Number	HQRNORM APPLY 00002614AM26
RA File Number	04AX04000487 AM26
Licence No and Date	0411010158/11/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	155 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002649AM26
RA File Number	56AX04000215 AM26
Licence No and Date	5611004115/12/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	156 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002654AM26
RA File Number	07AX04000837 AM26
Licence No and Date	0711015334/12/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	157 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred

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Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002658AM26
RA File Number	04AX04000486 AM26
Licence No and Date	0411010177/13/08/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	158 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	PLANETFIRST GREEN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002698AM26
RA File Number	52AX04000145 AM26
Licence No and Date	5211016018/14/08/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	Pure Lead Ingots (Lead Content 99.97% Purity)	600000.00 KGS	Lead battery scrap as per ISRI Rains (Lead Content 53.20%)	**1.06 KGS/KG** ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
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RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	EPCM SERVICE AND SUPPLY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002707AM26
RA File Number	08AX04000827 AM26
Licence No and Date	0811015880/14/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	160 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002737AM26
RA File Number	02AX04000370 AM26
Licence No and Date	0211009333/18/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	161 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002777AM26
RA File Number	03AX04002575 AM26

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Licence No and Date	0311046664/20/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 01.12.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	162 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002782AM26
RA File Number	04AX04000537 AM26
Licence No and Date	0411010232/20/08/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	163 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002783AM26
RA File Number	04AX04000528 AM26
Licence No and Date	0411010236/20/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the firm for personal hearing in the

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Location: DGFT(HQ)

upcoming meeting.

The case stands deferred.

Case No.	164 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GORADIA SPECIAL STEELS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002787AM26
RA File Number	03AX04002535 AM26
Licence No and Date	0311046687/20/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	165 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	INOX IMPORTERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002794AM26
RA File Number	03AX04002370 AM26
Licence No and Date	0311046707/21/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	166 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00002796AM26
RA File Number	56AX04000228 AM26
Licence No and Date	5611004149/21/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	167 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002803AM26
RA File Number	03AX04002322 AM26
Licence No and Date	0311046726/21/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
II. Weight of each Export Product.
III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Signature Not Verified

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

Case No.	168 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	CHANGSUNG COMPONENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002804AM26
RA File Number	04AX04000508 AM26
Licence No and Date	0411010241/21/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	169 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002818AM26
RA File Number	02AX04000399 AM26
Licence No and Date	0211009354/22/08/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

Sl No	**Export Item**	**QUANTITY**	**ITEM OF IMPORT**	**Quantity TO BE ALLOWED**
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	1000.00 MT	LEAD SCRAP ISRI CODE RAINS	**WASTAGE @6%** ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB for processing imported lead scrap (Rains) for manufacturing pure lead ingots, to the RA concerned.

Signature Not Verified

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	170 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002820AM26
RA File Number	13AX04000166 AM26
Licence No and Date	1311004171/22/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Submit chemical analysis which could indicate a complete analysis of the export product.
II. Detail of the process of manufacturing of the export product.
III. In the description of the export product, wire of nickel alloy(s) contains 33,000 kg. Chromium, 48,000 kg. Ferrous and 1.34,200 kg nickel and balance other metals and additives. The total metal content is 215000 kgs. However, the quantity of exports is 220000 kgs. In this connection, submit a material balancing sheet with the waste indicated in appendix 4e.
IV. A copy of the shipping bill and bill of lading indicating chrome metal and ferrous metal content in the imported input. Also, indicate nickel content in the nickel cathodes and /or pellets of pure nickel with additives locally procured input.

The case stands deferred.

Case No.	171 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002823AM26
RA File Number	05AX04001729 AM26

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Location: DGFT(HQ)

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Licence No and Date	0511034612/22/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	172 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002824AM26
RA File Number	03AX04002357 AM26
Licence No and Date	0311046763/22/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	173 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002827AM26
RA File Number	31AX04000211 AM26
Licence No and Date	3111005194/22/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	174 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

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Location: DGFT(HQ)

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HQ File Number	HQRNORM APPLY 00002837AM26
RA File Number	56AX04000231 AM26
Licence No and Date	5611004156/22/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	175 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PADAM ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002902AM26
RA File Number	05AX04001642 AM26
Licence No and Date	0511034709/27/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	176 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BARODA EQUIPMENT AND VESSELS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002910AM26
RA File Number	34AX04000466 AM26
Licence No and Date	3411006897/28/08/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	177 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
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Location: DGFT(HQ)

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Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002914AM26
RA File Number	04AX04000553 AM26
Licence No and Date	0411010277/28/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS, (AVG LEAD CONTENT 99.97%)	3949298.00 KGS	LEAD SCRAP AS PER ISRI CODE RINK (AVG LEAD CONTENT 45%)	**WASTAGE @6%** ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead and copper in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rink) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	178 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002929AM26

Signature Not Verified

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

RA File Number	02AX04000420 AM26
Licence No and Date	0211009407/28/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	WASTAGE TO BE ALLOWED
1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.999%)	2941.00 MTS	COPPER ANODE (APPROX 97.5% TO 99.7% OF COPPER CONTENT)	**1.02 KG/KG** ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
2	COPPER CATHODES (COPPER CONTENT: 99.999%)	2955.00 MTS	COPPER ANODE (APPROX 97.5% TO 99.7% OF COPPER CONTENT)	**1.005 KG/KG** ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of copper in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of copper anode for manufacturing of continuous cast copper rod / copper wire rod and copper cathode, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	179 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002960AM26
RA File Number	31AX04000236 AM26
Licence No and Date	3111005222/01/09/2025

Norms Committee Decision:

Case deferred for the comments of TE

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Case No.	180 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	CEEDEE METALLOYS PRIVATE LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002969AM26
RA File Number	07AX04000982 AM26
Licence No and Date	0711015503/01/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	181 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00002989AM26
RA File Number	07AX04000925 AM26
Licence No and Date	0711015517/02/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	182 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003012AM26
RA File Number	05AX04001855 AM26
Licence No and Date	0511034875/03/09/2025
Norms Committee Decision:	

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	2500.00 MTS	LEAD SCRAP ISRI CODE RAINS	**WASTAGE @6%** ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: the company has to produce a certificate of analysis (COA) from the customs-authorized laboratory/supplier on the net content of lead in the imported item and consent to operate for manufacturing of lead ingots from lead battery plates (RAINS) from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	183 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003013AM26
RA File Number	31AX04000256 AM26
Licence No and Date	3111005233/03/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	184 / NC/2/MEET/Nov/202526/12

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Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003014AM26
RA File Number	03AX04002781 AM26
Licence No and Date	0311047053/03/09/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	185 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003026AM26
RA File Number	04AX04000587 AM26
Licence No and Date	0411010310/03/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Process of manufacturing for production of lead from lead oxide.
II. How will lead oxide be reduced in the furnace for lead production?
III. Which kind of furnace will be used? A coloured photograph of the furnace.
IV. Letter of consent from moef & cc/cpcb/spcb for production of lead from lead oxide.
V. Submit a certificate of analysis from the supplier about the lead content in lead oxide.

The case stands deferred.

Case No.	186 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003029AM26
RA File Number	34AX04000496 AM26
Licence No and Date	3411006926/04/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	187 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003036AM26
RA File Number	05AX04001860 AM26
Licence No and Date	0511034808/04/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	188 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003070AM26
RA File Number	04AX04000586 AM26
Licence No and Date	0411010326/08/09/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee, published in the minutes of the meeting dated 03.10.2023 and as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED

Signature Not Verified

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

1	COPPER SCRAP AS PER ISRI CODE BERRY, BIRCH, BARLEY, CLOVE, COBRA, COCOA (AVG CU 97% TO 99%)	1215978.00 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG CU 30% TO 50%)	**WASTAGE @0.7%** ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
2	COPPER SCRAP AS PER ISRI CODE BERRY, BIRCH, BARLEY, CLOVE, COBRA, COCOA (AVG CU 97% TO 99%)	118883.00 KGS	COPPER SCRAP AS PER ISRI CODE ZEYDA (AVG CU 10% TO 30%)	**WASTAGE @0.7%** ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	189 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RAMNIK POWER AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003101AM26
RA File Number	50AX04000058 AM26
Licence No and Date	5011002148/09/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	190 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003105AM26
RA File Number	05AX04002037 AM26
Licence No and	0511034989/09/09/2025

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Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Submit a drawing of the export product which should indicate the position of the wheels.
II. Application of the export product.

The case stands deferred.

Case No.	191 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PANELLI PUMPS & MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003106AM26
RA File Number	08AX04000982 AM26
Licence No and Date	0811016077/09/09/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	192 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003107AM26
RA File Number	31AX04000253 AM26
Licence No and Date	3111005247/09/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

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Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
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Reason: yashwantksingh75@gov.in
Location: DGFT(HQ)

I. What is the size of the export product?
II. What is the size of the imported wire?
III. Mill test certificate of aluminium grade 1080.
IV. Process of manufacturing.

The case stands deferred.

Case No.	193 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TECHNOCRAFT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003119AM26
RA File Number	03AX04002837 AM26
Licence No and Date	0311047180/10/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
II. Weight of each Export Product.
III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Signature Not Verified

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Location: DGFT(HQ)

Case No.	194 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003144AM26
RA File Number	05AX04002050 AM26
Licence No and Date	0511035035/11/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	195 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003148AM26
RA File Number	08AX04000791 AM26
Licence No and Date	0811016105/11/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Submit drawing of the export product.
II. What are the components to be manufactured from the imported stainless-steel angles, carbon steel angles, channels & beams for the export product? Submit drawing of each component indicating dimensions, weight of initial input and weight of final product, which could justify the wastage @ 39% and 18% on the net weight of the components of the assembly.
III. Process flow chart and wastage at each stage of operation.

The case stands deferred.

Signature Not Verified

Digitally Signed.
Name: YASHWANT KUMAR SINGH(Deputy DGFT)
Date: 17-Dec-2025 14:41:07
Reason: yashwantsingh75@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Yashwant Kumar Singh, Deputy DGFT,DGFT(HQ) on 17-Dec-2025.

Case No.	196 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003161AM26
RA File Number	07AX04001062 AM26
Licence No and Date	0711015595/11/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.12.2025, as under:

Export products: HHT 1200 Hand Held Transformers

I. Components may be allowed on **net-to-net basis** under GN-4.
II. Raw materials may be allowed with Zero percent wastage, as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	197 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AMI REFRACTRAHOLD LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003173AM26
RA File Number	08AX04000981 AM26
Licence No and Date	0811016111/12/09/2025

Norms Committee Decision:

Case deferred for the comments of TE

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Case No.	198 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003178AM26
RA File Number	03AX04002885 AM26
Licence No and Date	0311047255/12/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	199 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TAPOVAN AUTO TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003186AM26
RA File Number	31AX04000265 AM26
Licence No and Date	3111005254/12/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	200 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003227AM26
RA File Number	07AX04001016 AM26
Licence No and	0711015613/15/09/2025

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Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 15.07.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	REFINED LEAD INGOTS 99.97 %	3700.00 MTS	LEAD SCRAP AS PER ISRI RINKS	**WASTAGE @6%** ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (RINKS) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MANGLA HANDLES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003231AM26
RA File Number	05AX04002115 AM26
Licence No and Date	0511035140/16/09/2025

Norms Committee Decision:

Case deferred for the comments of TE

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Case No.	202 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	EXCELLENCE ENGIMAC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003246AM26
RA File Number	02AX04000442 AM26
Licence No and Date	0211009520/16/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	203 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003271AM26
RA File Number	03AX04002965 AM26
Licence No and Date	0311047384/17/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	204 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003272AM26
RA File Number	04AX04000610 AM26
Licence No and Date	0411010412/17/09/2025
Norms Committee Decision:	

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Case deferred for the comments of TE

Case No.	205 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003273AM26
RA File Number	02AX04000324 AM26
Licence No and Date	0211009532/17/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	206 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	Ashapura Enterprises
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003288AM26
RA File Number	03AX04002801 AM26
Licence No and Date	0311047416/17/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	207 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003299AM26
RA File Number	03AX04002963 AM26
Licence No and Date	0311047429/18/09/2025

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Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	10.400MM G1000 ALUMINUM BALLS	99173.554 KGS	ALUMINIUM WIRE (UP TO 9 MM) QTY: 120000.54 KGS	**1.14 KG/KG** ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 1/3RD RECOVERY FROM THE SCRAP.

RA concerned may take suitable consequential action accordingly.

Case No.	208 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003317AM26
RA File Number	03AX04003078 AM26
Licence No and Date	0311047466/18/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	209 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	Ashapura Enterprises
Meeting Number	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025

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and Date	
HQ File Number	HQRNORM APPLY 00003366AM26
RA File Number	03AX04003148 AM26
Licence No and Date	0311047531/22/09/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	210 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003374AM26
RA File Number	02AX04000490 AM26
Licence No and Date	0211009572/22/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.12.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	LOW CARBON FERRO CHROMIUM (LCFECR) WITH CHROME CONTENT 62% (+/- 5%) (CONTAINING 635.84 MT CHROMIUM OBTAINED FROM 2500.99 MT (GROSS) FERRO SILICO CHROMIUM AND 704.60 MT CHROMIUM OBTAINED FROM 2562.17 MT (GROSS) CHROMIUM ORE) APPROX.	2162.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	**2500.97 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 635.84 MT CHROMIUM.**

RA concerned may take suitable consequential action accordingly.

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Case No.	211 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003386AM26
RA File Number	07AX04001130 AM26
Licence No and Date	0711015692/23/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	212 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ESS ENN AUTO CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003413AM26
RA File Number	07AX04001125 AM26
Licence No and Date	0711015715/24/09/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	213 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003434AM26
RA File Number	05AX04002251 AM26
Licence No and Date	0511035364/26/09/2025
Norms Committee Decision:	

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Case deferred for the comments of TE

Case No.	214 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003450AM26
RA File Number	04AX04000646 AM26
Licence No and Date	0411010474/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. How will aluminum scrap be converted into copper scrap? Submit a full justification.
II. Submit a photograph of the imported item and export product.
III. Supplier certificate of analysis of the imported item on the availability of metals in the imported item.
IV. Copy of the sales invoice for all the metals available in the imported item.
V. Process of manufacturing the export product.
VI. A video film for the manufacturing process of the export item.

The case stands deferred.

Case No.	215 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AGRAWAL METAL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003543AM26
RA File Number	33AX04000097 AM26
Licence No and Date	3311003084/06/10/2025
Norms Committee Decision:	

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Case deferred for the comments of TE

Case No.	216 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003553AM26
RA File Number	32AX04000433 AM26
Licence No and Date	3211009865/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.12.2025, as under:

Taking cue from earlier approval in NC-1 meeting dated 30/01/2023

S. No.	Export products		Import item			
	Description	**Qty in Nos.**	**Description**	**Net Wt. (Kg)**	**% wastage on net content to be allowed**	**Qty to be allowed Kg)**
1	Transformer Part No: TM11-0001-00 (56 KVA)	83 Nos	Grain Oriented Steel	4980 Kgs	2%	**5079.6 Kgs**
2	Transformer Part No: TM11 0002-00 (53 KVA)-	75 Nos	Grain Oriented Steel	4350 Kgs	2%	**4437 Kgs**

RA concerned may take suitable consequential action accordingly.

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Case No.	217 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PANELLI PUMPS & MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003672AM26
RA File Number	08AX04001163 AM26
Licence No and Date	0811016369/10/10/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	218 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	VOITH HYDRO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003699AM26
RA File Number	05AX04002493 AM26
Licence No and Date	0511035705/13/10/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	219 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	VILAS TRANSCORE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003712AM26
RA File Number	34AX04000579 AM26
Licence No and Date	3411007072/13/10/2025
Norms Committee Decision:	

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Case deferred for the comments of TE

Case No.	220 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	EDDY ELECTRICALS AND TRANSFORMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003729AM26
RA File Number	10AX04000215 AM26
Licence No and Date	1011003483/14/10/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	221 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PARUTHI ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003748AM26
RA File Number	05AX04002271 AM26
Licence No and Date	0511035771/15/10/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	222 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003760AM26
RA File Number	05AX04002311 AM26

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Licence No and Date	0511035781/15/10/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	223 / NC/2/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003805AM26
RA File Number	31AX04000311 AM26
Licence No and Date	3111005377/17/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 14.11.2025, as under:

Taking cue from NC-2 earlier decisions dated 23.12.2024 and 03.01.2024 in similar cases

I. Import item GRAIN ORIENTED ELECTRICAL STEEL SHEET IN COILS at **S. Nos. 1, 3 & 5** may be allowed with **6% wastage** on net content basis after recovery.
II. Import item ALUMINIUM FOIL at **S. Nos. 2, 4 & 6** may be allowed with **3% wastage on net content basis after recovery.**

RA concerned may take suitable consequential action accordingly.

Case No.	224 / NC/2/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TEAMTECH FORMWORK SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202526/ 12 and 02/12/2025
HQ File Number	HQRNORM APPLY 00003819AM26
RA File Number	09AX04000746 AM26
Licence No and Date	0911010721/17/10/2025

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Norms Committee Decision: Case deferred for the comments of TE

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